NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 07/(MAH)/2016 CA No. 38/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES: Mr. Girish Chandrakant Nirgun V/s.
M/s. Mangalmurti Mats Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242, 244 & 246 of the Companies

Act, 2013. S. No. NAME	DESIGNATION	SIGNATURE
] ANICAR CLUMBE	Advocate tox Petitioner	Am
2) Jayesh-R. More	Advocate for Resp	more
3, B. Aminth Premsoft	horman Adv. for R2	H

Order CA. No. 38/241-242,244,246/NCLT/MB/MAH/2016 IN CP No. 07/241-242,244,246/NCLT/MB/MAH/2016

The Respondent Counsel filed Contempt Petition against the Petitioner sating that this Petitioner has not complied with the consent terms passed in the order dated 11.07.2016 inter alia for a direction to the Petitioner to pay bank instalments and discharge R2 from personal guarantee given to R1 within 30 days hereof.

The Petitioner side till date has not discharged R2 from the personal guarantee given to the loan taken for R1, therefore, it is evident that this Petitioner has not substituted the personal guarantee R2 has given, therefore the Petitioner is directed to explain as to why no contempt should not be issued against the Petitioner for non-compliance of the order dated 11.07.2016.

The Petitioner is directed to present in person before this Bench on the next date of hearing, list this matter for the explanation of the Petitioner within 10 days hereof, list this matter on 30.09.2016.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)